

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA

ON THE 20th OF MAY, 2024

CRIMINAL REVISION No. 210 of 2011

BETWEEN:-

**PANKAJ S/O BHUSHAN KUMAR, AGE: 26 YEARS, R/O:
GRAM BIDWAL, TEHSIL BADNAWAR DISTRICT DHAR
(MADHYA PRADESH)**

.....PETITIONER

(NONE PRESENT.)

AND

**THE STATE OF MADHYA PRADESH, THROUGH STATION
HOUSE OFFICER, POLICE STATION KANWAN, TEHSIL
AND DISTRICT DHAR (MADHYA PRADESH)**

.....RESPONDENT

***(BY SHRI SUDHANSHU VYAS - ADVOCATE APPEARING ON BEHALF OF
ADVOCATE GENERAL.)***

*This revision coming on for direction this day, the court passed the
following:*

ORDER

The present criminal revision is filed under Section 397 read with Section 401 of Code of Criminal Procedure, 1973 being aggrieved by order dated 09.02.2011 passed by learned Second Additional Sessions Judge, Dhar, District Dhar (MP) in Criminal Appeal No.129 of 2010, arising out of order dated 10.06.2010 passed by Judicial Magistrate First Class, Badnawar, District Dhar (MP) in Criminal Case No.1304 of 2006. By the impugned order, the petitioner has been convicted under Section 325 of Indian Penal Code, 1860 and sentenced to undergo rigorous imprisonment for three years with fine of

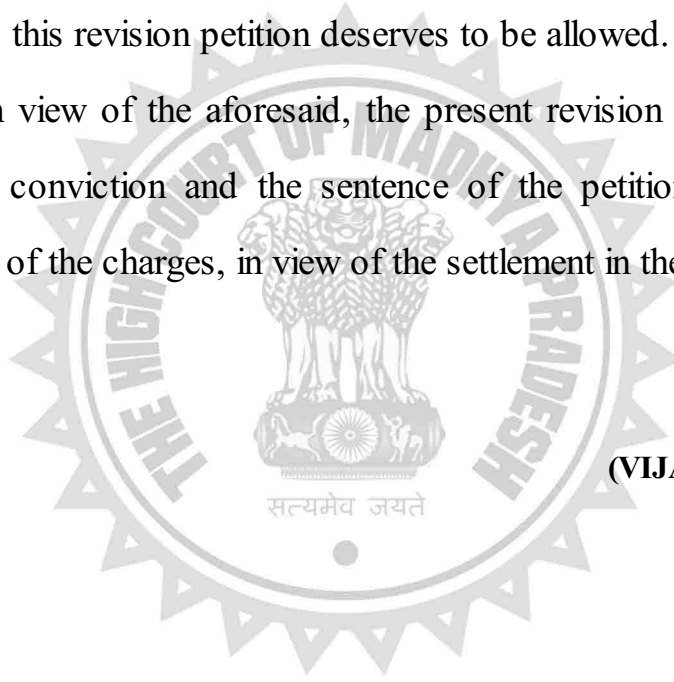
Rs.500/-.

2. On 05.09.2022, this Court noted that the dispute between the parties may be resolved with the assistance of Mediator, and therefore, the matter was referred to District Legal Services Authority, Dhar.

3. Mediation Report dated 01.05.2024 has been received and the mediation has been successful.

4. Considering the aforesaid mediation report, that the parties have entered into a compromise and the matter has been amicably settled between the parties in the mediation; and the offence under Section 325 of IPC is compoundable, therefore, this revision petition deserves to be allowed.

5. In view of the aforesaid, the present revision petition is allowed. The order of conviction and the sentence of the petitioner is set aside. He is acquitted of the charges, in view of the settlement in the mediation.



(VIJAY KUMAR SHUKLA)
JUDGE

rcp